NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 22/Chd/Hry/2017

In the matter of:

Macquarie Bank Ltd.

... Applicant/Operational Creditor

Versus

Uttam Galva Metallics Ltd.

... Corporate Debtor

Present:

Mr. Kanwalvir Singh Kang, Advocate for operational

creditor/applicant.

Mr. Anand Chhibbar, Senior Advocate with Mr. Tarun Lehal,

Advocate for corporate debtor.

Learned Senior Counsel for the respondent submits that he would file objections during the course of the day in the Registry. Let the needful be done. Copy, however, has been supplied to the counsel opposite. It has been pointed out that there is no certificate from the Financial Institution maintaining the account of the Operational Creditor in terms of Clause (c) of sub-section (3) of Section (9) of IBC, 2016, for which learned counsel for petitioner submits that he would file necessary affidavit and the documents, if available. The matter is now fixed for arguments on 24.05.2017. Let the affidavits and documents be filed by that date with copy to the counsel opposite. It is made clear that no further request for adjournment shall be entertained.

(Justice R.P. Nagrath) Member (Judicial)

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